

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3699**

**TO BE ANSWERED ON THE 21ST DECEMBER, 2021/ AGRAHAYANA 30, 1943 (SAKA)
INTEGRATED CRIMINAL JUSTICE SYSTEM**

3699. SHRI KARTI P. CHIDAMBARAM:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has proposed to set up the Integrated Criminal Justice System (ICJS), if so, the details thereof;

(b) whether it provides comprehensive profiles of persons convicted of various offences, if so, the details thereof;

(c) whether data of undertrial prisoners are also collected, if so, the details thereof;

(d) whether the ICJS would be integrated into the eCourts phase 3 project and if so, the details thereof; and

(e) whether any safeguards have been built into the ICJS to prevent unnecessary breaches of privacy, if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI AJAY KUMAR MISHRA)

(a) to (c): Inter-operable Criminal Justice System (ICJS), earlier called as Integrated Criminal Justice System, has been made operational in all States/ Union Territories. ICJS provides for integration of data maintained by Police, Courts, Prosecution, Forensic Sciences Laboratories and Prisons to streamline work flow and a comprehensive search and query for timely and scientific investigation. It also includes, inter-alia, information on accused persons within or outside custody.

(d): Integration with eCourts is an essential objective of ICJS.

(e): ICJS is available for use by law enforcement agencies/officers in a secured network.